(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH, ALLAHABAD

(This is the 18th Day of SEPTEMBER, 2018)

Hon'ble Mr. Gokul Chandra Pati-AM Hon'ble Mr. Rakesh Sagar Jain - JM

CCP No.330/00173 of 2017 (Arising out of Original Application No. 642 of 1998)

Hanuman Prasad, Son of Late Sri Binda Prasad, Resident of C/177/360, Ilahi Bagh, Gorakhpur. Ex-C.T.C.I (Rs.2375-3500).

..... Applicant

By advocate: Shri B.D. Mishra

Versus

Sri L.B. Rai, General Manager, (Personnel), N.E. Railway, Gorakhpur.

..... Respondents

By advocate: Shri L.M. Singh

ORDER

Delivered by Hon'ble Mr. Rakesh Sagar Jain -Member (J)

Shri B.D. Mishra, learned counsel for the applicant has sent illness slip. Shri L.M. Singh, learned counsel for the respondents is present.

- 2. It is observed from the ordersheets that the learned counsel for the applicant is not appearing before the court since 05.01.2018 on one pretext or the other.
- 3. Learned counsel for the respondents submitted that he has filed compliance affidavit on 13.02.2018 complying the order of this Tribunal dated 20.01.2006 passed in OA No.642 of 1998 in which direction was given to the respondents for fixation of pay of the applicant

w.e.f.17.07.1981 and further higher pay scale at par with some of his juniors. He further submitted that vide order dated 13.12.2017 the fixation of pay of the applicant was done (Annexure-2 of the compliance affidavit).

- 4. Taking into consideration that statement given by the respondent's counsel and the fact that the learned counsel for the applicant has not filed any objection against the compliance affidavit filed by the respondents, we are of the view that the order passed by this Tribunal dated 20.01.2006 has been complied with.
- 5. Accordingly, the contempt petition is dismissed and notices issued stands discharged.

(Rakesh Sagar Jain)

(Gokul Chandra Pati) Member (A)

Member (J)

/Neelam/